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August 31, 2026

PUBLIC NOTICE

Special Disposal Drive for Disposal of Pending Trade Mark Opposition Matters (Settlement/Withdrawal)

The Trade Marks Registry is initiating a dedicated **Special Disposal Drive** for the expeditious disposal of long-pending opposition proceedings where parties desire to withdraw the Application/Opposition, or have reached an amicable settlement.

By organizing this structured drive, the Trade Marks Registry aims to systematically address backlog cases, streamline procedures, enhance transparency, and promote the ease of doing business within the intellectual property ecosystem while upholding the principles of natural justice.

The Special Disposal Drive will be held on every **working Friday's till December 2026**, commencing from the **first Friday of September 2026 (04/09/2026)**, in a **hybrid mode** (both Physical and Virtual options available).

To ensure systematic processing, hearings will be scheduled based on the year of filing of the underlying Trade Mark Applications in 10-year blocks as per the schedule below:

Hearing Schedule & Year-Wise Breakdown

Date / Schedule	Application Filing Year Range	Hearing Mode	Time
All Friday of September	Applications filed Prior to 2000	Hybrid (Physical / Virtual)	10:30 AM – 01:30 PM & 02:30 PM – 04:30 PM
All Friday of October	Applications filed between 2001 – 2010	Hybrid (Physical / Virtual)	10:30 AM – 01:30 PM & 02:30 PM – 04:30 PM
All Friday of November	Applications filed between 2011 – 2020	Hybrid (Physical / Virtual)	10:30 AM – 01:30 PM & 02:30 PM – 04:30 PM
All Friday of December	Applications filed between 2021 – Till Date	Hybrid (Physical / Virtual)	10:30 AM – 01:30 PM & 02:30 PM – 04:30 PM

Instructions to Parties & Advocates

- **Submission of Documents:** Applicants, Opponents, and their authorized Advocates/Agents are directed to upload/submit relevant documentary evidence of settlement deed, or withdrawal request at least **3 days prior** to the respective scheduled Friday hearing date via the online portal or email.
- **Attendance:** All concerned parties or their authorized legal representatives are advised to check the status of their respective opposition matters and appear before the Hearing Officer virtually (via the official link published on the IP India portal) or physically at the Trade Marks Registry.
- **Consequences of Non-Appearance:** In case of non-appearance or non-compliance on the scheduled hearing date, the matter shall be decided ex-parte or dealt with on merits in accordance with the Trade Marks Act, 1999, and the Trade Marks Rules, 2017 based on the records available with the Office.

Sd/-

Registrar of Trade Marks

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